

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 238
(IB)-858(ND)2020

IN THE MATTER OF:

M/s. CMS Finvest Limited.

... **Applicant/Petitioner**

Versus

Vipul Limited.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 23.12.2020

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

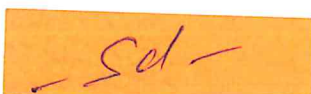
SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENTS: Mr. Nikhil Jain Advocate for Respondent

ORDER

On behalf of the Respondent Mr. Nikhil Jain appeared and seeks time to file the reply. Two weeks' time is granted to file the reply. The Respondent is directed to file the reply within two weeks after serving the advance copy to the Counsel for the Petitioner and thereafter Petitioner is directed to file Rejoinder if any, within a week from the day of receipt of reply.

List on 09.02.2021.



L.N. GUPTA
MEMBER (T)



ABNI RANJAN KUMAR SINHA
MEMBER (J)